

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
‘SN ENGINEERING SERVICES PRIVATE LIMITED’
OPERATING IN READY MIX CONCRETE (RMC) MANUFACTURING AT MUMBAI
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	SN ENGINEERING SERVICES PRIVATE LIMITED U45200MH2007PTC167672
2.	Address of the registered office (as per MCA records)	Office No 2, Plot No D -10/3, TTC Industrial Area, Turbhe, Navi Mumbai, Thane – 400703 (Maharashtra)
3.	URL of website	https://www.incorprestructuring.com/SN.html
4.	Details of place where majority of fixed assets are located	G Tech Block, MMRDA Ground, Opposite Fire brigade Station, Bandra Kurla Complex, Bandra (East) Mumbai 400 051
5.	Installed capacity of main products/ services	Plant capacity - Putzmeister MT1. Per hour capacity - 60 cubic Products - Concrete Production
6.	Quantity and value of main products/ services sold in last financial year	Value INR 18.62 crores as per the last audited financial statement as on March 31, 2022.
7.	Number of employees / workmen	2 (Two)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The Resolution Professional will share the documents through electronic mail and / or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Same as above at Sr. No 8.
10.	Last date for receipt of expression of interest	June 23, 2023
11.	Date of issue of provisional list of prospective resolution applicants	July 03, 2023
12.	Last date for submission of objections to provisional list	July 08, 2023
13.	Process email id to submit EOI	2023.snengineering@gmail.com

Notes:

1. The Resolution Professional (“RP”) / Committee of Creditors (“CoC”) shall have discretion to change the criteria for the EOI at any point of time.
2. The RP / CoC reserves the right to cancel or modify the process / application without assigning any reason and without any liability whatsoever.
3. Detailed invitation for Expression of interest specifying criteria, eligibility norms under Section 25(2)(h) of the Code etc. is available at the address provided below and can also be requested through email 2023.snengineering@gmail.com.

Sd/-

Amit Vijay Karia

Resolution Professional

SN Engineering Services Private Limited

Reg. No: IBBI/IPA-001/IP-P02600/2021-2022/13969

AFA No. AA1/13969/02/241223/105303 is valid till December 24, 2023

Process specific address for correspondence:

IP Amit Karia

405-407, Hind Rajasthan Building, D. S. Phalke Road, Dadar East, Mumbai 400014

T: +91 22 40774604 | 9029210069

Process specific email id for correspondence: 2023.snengineering@gmail.com

Address & email id registered with IBBI:

Flat 202, Padmalaya Apartments, Pandit Colony Lane No 1, Behind Ananda Laundry, Nashik - 422002

(Maharashtra). amit.karia@yahoo.co.in

Date: June 08, 2023

Place: Mumbai

CENTRAL RAILWAY
REPLACEMENT OF ONE BRACKET ASSEMBLY AND OTHER WORKS
Name of Work: Replacement of Rusty/Corroded OHE Bracket Assembly and Provision of Anti-Bird Disc for Prevention of Bird Foul in 25 KV AC Insulators in Kalyan-Kasara-Igatpuri, Kalyan-Karjat-Khopoli, Karjat-Panvel & Karjat-Lonavala Section of Kalyan & Lonavala Districts including Ghat Section of Mumbai Division. **Approx. Value:** ₹ 2,12,94,370/- **EMD:** ₹ 2,56,500/-
Cost of Tender Form: ₹ 0.00/-
Completion Period: 12 Months. **The Time and Date for Submission of Tender will be up to 11.00 hrs. on 27/06/2023.** Complete details of E-tender are available at official Railway website <http://www.reps.gov.in>. The complete documents can be downloaded from the website. The details of tender is available in the "Notice Board" of the Sr.DEE(TD) KYN's Office, Kalyan.
Open E-tender Notice No. - KYNLD 583PREV-23-24-01-R1 dt. 02/06/2023
RailMadad Helpline 139

SIMPLEX REALTY LIMITED
 CIN: L17110MH1912PLC000351
 Registered Office: 30, Keshavnagar Khadye Marg, Sant Gadge Maharaj Chowk, Mumbai-400 011
 Telephone: 022 23082951
 Website: www.simplex-group.com | Email: company-secretary@simplex-group.com

NOTICE
TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Notice is hereby given that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the Rules) as amended, for transfer of all shares in respect of which dividend has remained unpaid or unclaimed for seven consecutive years, to the IEPF set up by the Central Government.

Accordingly, individual communication has been sent to those Shareholders whose shares are liable to be transferred to the IEPF under the said Rules at their latest available address. The Company has uploaded the details of such Shareholders and their shares due for transfer to IEPF on its website www.simplex-group.com. Shareholders are requested to refer to the web-link <https://simplex-group.com/jmpdf/IEPF-2015-16.pdf> to verify the details of the shares liable to be transferred to the IEPF.

In view of the above, all such Shareholders are requested to make an application to the Company/ Registrar and Share Transfer Agent (RTA) on or before 14th September 2023 for claiming the unpaid dividend for the year 2015-16 onwards so that their shares are not transferred to the IEPF. It may please be noted that if no claim/application is received by the Company or the RTA, the Company will be compelled to transfer the underlying shares to the IEPF, without any further notice.

Kindly note that all future benefits, dividends arising on such shares would also be transferred to IEPF. All Shareholders are requested to note the above provisions and claim all unpaid dividends from time to time. It may also be noted that as per present rules, the shares transferred to IEPF, including all benefits accruing on such shares, if any, can be claimed back from the IEPF authority after following the procedure prescribed under the said Rules.

For any clarification on the matter, Shareholders may kindly contact the Company's RTA, Purva Sharegistry (India) Private Limited having their office at Unit No.9, Shiv Shakti Ind Est, J.R. Boricha Marg, Lower Parel - East, Mumbai- 400011, E-mail: support@purvashare.com

For Simplex Realty Limited
 Sd/-
 Kinjal Shah
 Company Secretary & Compliance Officer

Place: Mumbai
 Dated: 7th June, 2023

NOTICE
Allium Finance Private Limited
 CIN: U67120MH2008PTC180229
 Tower 3, Wing 'B', Kohinoor City Mall, Kohinoor City, Kiro Road, Kuria (West), Mumbai - 400 070

SALE OF SECURITY RECEIPTS

Allium Finance Private Limited invites Expression of Interest from interested investors for the proposed sale of certain Security Receipts. The sale shall be on "As is where is and what is where is" basis and "Without recourse basis". Eligible prospective investors are requested to intimate their willingness to participate by way of an "Expression of Interest". Kindly refer to the Company's website - <https://ercsl.edelweissfin.com/investor-relations/> for the list of Security Receipts and the detailed terms and conditions for sale.

For Allium Finance Private Limited
 Sd/-Authorized Signatory
 Mumbai, Jun 08, 2023
 Tel: 022 4272 2200

FEDERAL BANK
 YOUR PERFECT BANKING PARTNER
 Branch Kankavli

Branch Shifting Intimation

Customers of Federal Bank are hereby informed that our branch at Kankavli will be shifted to "Survey No. 163/B4 in the Building known as, 'Pamaj City Center', Achara Road, at Post - Kalmath, Tehsil - Kankavli, Dist. - Sindhudurg, Maharashtra - 416 602" shortly.

As part of shifting, safe deposit lockers will also be shifted to the new premises. Customers may take steps to remove fragile items from the lockers, if any, before 03/07/2023.

Kindly contact the branch for further details.
 Place: Kankavli
 Date : 08.06.2023
 For Federal Bank Limited
 Branch Head

इंडियन बैंक Indian Bank
 इलाहाबाद ALLAHABAD
 CHEMBUR BRANCH, 71-C, Sunder Bldg. N. G. Acharya Marg, Govandi Road, Chembur, Mumbai - 400071.
 E-mail: chembur@indianbank.co.in, Phone: 022 - 25214688

E-AUCTION SALE NOTICE UNDER SARFAESI ACT 2002 "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS" through e-auction platform provided at the website <https://www.mstcecommerce.com>

"APPENDIX-IV-A" [See proviso to rule 8 (6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

NOTICE is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below Described immovable property mortgaged / charged to the Secured Creditor, the SYMBOLIC / PHYSICAL POSSESSION of which has been taken by the Authorized Officer of Indian Bank, Secured Creditor, will be sold on "AS IS WHERE IS", "AS IS WHAT IS" AND "WHAT EVER THERE IS" on the date mention below for recovery as follows :-

Sr. No.	Description of The Property With Property ID No. (Status Of Possession)	Name Of The Borrower/ Guarantor/ Mortgagor with Address	Amount of Secured Debt	Reserve Price Earnest Money Deposit (EMD) Bid Incremental Amt.
1.	Office No. 13, Ground Floor, Anurag Business Centre, Borla, CTS No. 410, 411, Chembur, Mumbai - 400071. Property ID No:- IDIB000C012 (Symbolic Possession)	1. Mr. Amrut Vijay Parab [Borrower of Mortgage Loan] 2. Mrs. Shamal Vijay Parab [Guarantor] Flat No.71, Sanket Coop Hsg Ltd. 14th Road, Plot No. 455, Chembur East, Mumbai-400071.	Rs. 35,79,128/- (Rupees Thirty Five lakhs Seventy Nine Thousand One Hundred & Twenty Eight only) (as on 31.03.2021)	Rs. 44,10,000/- Rs. 4,41,000/- Rs. 10,000/-
2.	Flat No.1301, 13th Floor, Building No.1, "Autumn", in the Complex "SEASONS", Village Gandhare, Tal Kalyan, Dist. Thane, Pin-421301. Property ID No:- IDIB000C012 (Symbolic Possession)	1. Mr. Hareesh Sewaldas Gurbani & Pooja Hareesh Gurbani [Borrowers of Home Loan] Flat No.1301, 13th Floor, Building No.1, "Autumn", in the Complex "SEASONS", Village Gandhare, Tal Kalyan, Dist. Thane, Pin-421301.	Rs. 40,10,471/- (Rupees Forty Lac Ten Thousand, Four Hundred Seventy One Only) (as on 03.08.2022)	Rs. 58,00,000/- Rs. 5,80,000/- Rs. 10,000/-

DATE AND TIME OF E-AUCTION : 26.06.2023 AT 11.00 AM Encumbrances on property: Nil
INSPECTION DATE & TIME : 21.06.2023 to 23.06.2023 between 10.00 am to 4.00 pm.

Bidders are advised to visit the website (www.mstcecommerce.com) of our e auction service provider MSTC Ltd to participate in online bid. For Technical Assistance Please call MSTC HELPDESK No. 033-22901004 and other help line numbers available in service providers help desk. For Registration status with MSTC Ltd, please contact ibapiop@mstcecommerce.com and for EMD status please contact ibapiop@mstcecommerce.com.
 For property details and photograph of the property and auction terms and conditions please visit: <https://ibapiop.in> and for clarifications related to this portal, please contact help line number: 18001025026 and 011-41106131.
 Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://ibapiop.in> and www.mstcecommerce.com.

Date: 07.06.2023
 Place: Mumbai
 Sd/-
 Indian Bank, Authorized Officer

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 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

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2. Address of the registered office	Office No 2, Plot No D -10/3, TTC Industrial Area, Turbhe, Navi Mumbai, Thane 400703 (Maharashtra)
3. URL of website	https://www.incorprestructuring.com/sn.html
4. Details of place where majority of fixed assets are located	G Tech Block, MMRDA Ground, Opposite Fire brigade Station, Bandra Kuria Complex, Bandra (East) Mumbai 400 051
5. Installed capacity of main products/ services	Plant capacity- Putzmeister MT1. Per hour capacity - 60 cubic Products- Concrete Production
6. Quantity and value of main products/ services sold in last financial year	Value INR 18.62 crores as per the last audited financial statement as on March 31, 2022.
7. Number of employees/ workmen	2(Two)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The Resolution Professional will share the documents through electronic mail and/or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Same as above at Sr. No 8.
10. Last date for receipt of expression of interest	June 23, 2023
11. Date of issue of provisional list of prospective resolution applicants	July 03, 2023
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13. Process email id to submit EOI	2023.snengineering@gmail.com

Notes:

- The Resolution Professional ("RP") Committee of Creditors ("CoC") shall have discretion to change the criteria for the EOI at any point of time.
- The RP/CoC reserves the right to cancel or modify the process/ application without assigning any reason and without any liability whatsoever.
- Detailed invitation for Expression of interest specifying criteria, eligibility norms under Section 25(2)(h) of the Code etc. is available at the address provided below and can also be requested through email 2023.snengineering@gmail.com.

Sd/-
 Amit Vijay Karia
 Resolution Professional
 SN Engineering Services Private Limited
 Reg. No: IBB/PA-001/IP-P02600/2021-2022/13969
 AFA No. AA1/13969/02/241223/105303 is valid till December 24, 2023
 Process specific address for correspondence:
 IP Amit Karia
 405-407, Hind Rajasthan Building, D. S. Phalke Road, Dadar East, Mumbai 400014
 T: +91 22 40774604 | 9029210069
 Process specific email id for correspondence: 2023.snengineering@gmail.com
 Address & email id registered with IBB:
 Flat 202, Padmalaya Apartments, Pandit Colony Lane No 1,
 Behind Ananda Laundry, Nashik - 422002
 (Maharashtra), amit.karia@yahoo.co.in

Date: June 08, 2023
 Place: Mumbai

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BLOSSOM GROCERY AND FOODS INDIA PVT LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Blossom Grocery And Foods India Private Limited
2. Date of incorporation of corporate debtor	19/07/2007
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52100MH2007PTC172502
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 150B, Satra Plaza Plot No. 19-20, Sector 19D, Palm Beach Road, Vashi Navi Mumbai Thane Maharashtra- 400703 IN
6. Insolvency commencement date in respect of corporate debtor	06.06.2023
7. Estimated date of closure of insolvency resolution process	02.12.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. S. Gopalakrishnan (IBB/PA-002/IP-N00151/2017-18/10398)
9. Address and e-mail of the interim resolution professional, as registered with the Board	203, The Ghatkopar Nikarath CHS, Jethabhai Lane, Ghatkopar (East), Mumbai - 400077 Email: gopri63@gmail.com / spare-resolutions.gopri@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	203, The Ghatkopar Nikarath CHS, Jethabhai Lane, Ghatkopar (East), Mumbai - 400077 Email: blossom.sirp@gmail.com
11. Last date for submission of claims	21.06.2023
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (These names for each class)	NIL
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads NIL

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **BLOSSOM GROCERY AND FOODS INDIA PVT LIMITED** on 06.06.2023 in C.P. (IB)/667(MB)/2020. The order was downloaded by the IRP on 07/06/2023.

The creditors of **BLOSSOM GROCERY AND FOODS INDIA PVT LIMITED** are hereby called upon to submit their claims with proof on or before 22.06.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 08/06/2023
 Place: Mumbai
 S. Gopalakrishnan
 Interim Resolution Professional
BLOSSOM GROCERY AND FOODS INDIA PVT LIMITED

* The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations). The proof of claims should be submitted by way of the following specified forms in the CIRP Regulations:
 Form B - for claims by Operational Creditors
 Form C - for claims by Financial Creditors
 Form D - for claims by Workmen and Employees
 Form E - for claims by Authorized Representative of Workmen and Employees
 Form F - for claims by Creditors other than Financial Creditors and Operational Creditors.

AUTOMOBILE CORPORATION OF GOA LIMITED
 CIN: L35911GA1980PLC000400
 Registered Office: Honda, Sattara, Goa - 403 530
 Tel: (+91) 0832 2383003
 E-mail: sect1@acglgoa.com; Website: www.acglgoa.com

NOTICE OF 43RD ANNUAL GENERAL MEETING, REMOTE E-VOTING, DIVIDEND AND BOOK CLOSURE

Annual General Meeting:

NOTICE is hereby given that the Forty Third (43rd) Annual General Meeting ('AGM' or 'Meeting') of the Members of Automobile Corporation of Goa Limited ('the Company') will be held on Thursday, June 29, 2023 at 2.00 p.m. (IST) through Video Conference ('VC') / Other Audio-Visual Means ('OAVM'), to transact the business as set out in the Notice of the AGM. In accordance with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020 and subsequent circulars issued in this regard, the latest being 10/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs (collectively referred to as 'MCA Circulars') and Circular Nos. SEBI/HO/CFD/CMD1/CIR/P/2020/79, SEBI/HO/CFD/CMD2/CIR/P/2021/11, SEBI/HO/CFD/CMD2/CIR/P/2022/62 and SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated May 12, 2020, January 15, 2021, May 13, 2022 and January 5, 2023, respectively, issued by the Securities and Exchange Board of India (collectively referred to as 'SEBI Circulars'), the Company has sent Notice of the 43rd AGM along with a weblink to access the Annual Report 2022-23 on Wednesday, June 7, 2023, through electronic mode to those Members whose email addresses are registered with the Company/Registrar & Transfer Agent/ Depository Participants ('DPs'). The Company shall send a physical copy of the Annual Report 2022-23 to those Members who specifically request for the same at sect1@acglgoa.com mentioning their Folio No./ DP ID and Client ID.

The Annual Report 2022-23 of the Company along with Notice and the Explanatory Statement of the 43rd AGM is available on the website of the Company at <https://acglgoa.com/annual-reports/> and on the websites of the Stock Exchanges viz. www.bseindia.com. A copy of the same is also available on the website of the National Securities Depository Limited ('NSDL') at www.evoting.nsdl.com.

Remote e-Voting:

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, the Secretarial Standard on General Meetings ('SS-2') issued by the Institute of Company Secretaries of India and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with the MCA Circulars, the Company is pleased to provide to its Members the facility of remote e-Voting before / during the AGM in respect of the business to be transacted as mentioned in the Notice of the 43rd AGM and for this purpose, the Company has appointed NSDL for facilitating voting through electronic means.

The detailed instructions for remote e-Voting are given in the Notes to the Notice of the 43rd AGM. Members are requested to note the following:

- The remote e-Voting facility would be available during the following period:

Commencement of remote e-Voting	From 9.00 a.m. IST on Monday, June 26, 2023
Conclusion of remote e-Voting	Up to 5.00 p.m. IST on Wednesday, June 28, 2023

 The remote e-Voting module shall be disabled by NSDL for voting thereafter and Members will not be allowed to vote electronically beyond the said date and time
- The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on Thursday, June 22, 2023 ('cut-off date'). The facility of remote e-Voting shall also be made available during the Meeting and shall be disabled 15 minutes after the conclusion of the Meeting. Members attending the Meeting, who have not already cast their vote by remote e-Voting shall be able to exercise their right to vote during the Meeting. Once the vote on a resolution is cast by the Member, the same shall not be allowed to be changed subsequently. A person whose name is recorded in the Register of Members/Register of Beneficial Owners as on the cut-off date only shall be entitled to avail the facility of remote e-Voting before/during the AGM. Members who have cast their vote by remote e-Voting prior to the Meeting may attend the Meeting electronically but shall not be entitled to vote on such resolution(s) again.
- A non-individual shareholder or shareholder holding securities in physical mode and who becomes a Member of the Company after the despatch of the Notice and holds shares as on the cut-off date, may obtain the User ID and password for remote e-Voting by sending a request at evoting@nsdl.co.in. However, if the Member is already registered with NSDL for remote e-Voting, then he/she can use his/her existing User ID and password for casting the vote.
- Individual shareholders holding securities in electronic mode and who acquires shares of the Company and becomes a Member of the Company after despatch of the Notice and holds shares as on the cut-off date may follow the login process mentioned at point 19(B) of the Notes to the Notice of the AGM.
 Members can also login by using the existing login credentials of the demat account held through DPs registered with NSDL or Central Depository Services (India) Limited ('CDSL') for remote e-Voting facility.
- A person who is not a member as on the cut-off date should attend the Notice of the AGM for information purposes only.

Mr. Shivaram Bhat, Practicing Company Secretary has been appointed as the Scrutinizer to scrutinize the remote e-Voting process before/during the AGM in a fair and transparent manner. In case of any queries/grievances pertaining to remote e-Voting (before/during the AGM), you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call at 022-4886 7000 and 022-2499 7000 or send a request to evoting@nsdl.co.in or contact Ms. Rimpa Wag, Assistant Manager, Helpdesk for Individual Shareholders holding securities in demat mode for any technical issues related to login through Depository i.e. NSDL and CDSL.

Helpdesk for Individual Shareholders holding securities in demat mode for any technical issues related to login through Depository i.e. NSDL and CDSL.

Login type	Helpdesk details
Individual Shareholders holding securities in demat mode with NSDL	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsdl.co.in or call at 022 - 4886 7000 and CDSL 022 - 2499 7000
Individual Shareholders holding securities in demat mode with	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdsindia.com or contact at toll free no. 1800 22 55 33

Dividend and Book Closure:

Members may note that the Board of Directors at its meeting held on May 8, 2023, has recommended a final dividend of ₹ 15.00 per equity share of ₹ 10.00 each. The dividend, if declared at the AGM, will be paid, subject to deduction of tax at source ('TDS'), on or after June 30, 2023. The Register of Members and the Share Transfer Books of the Company will be closed from Tuesday, June 20, 2023 to Sunday, June 25, 2023 (both days inclusive) for the purpose of Dividend and AGM.

For Automobile Corporation of Goa Limited
 Sd/-
 Sanjay Chourey
 Compliance Officer

Date : June 7, 2023
 Place : Honda, Goa

FOR DAILY BUSINESS.

FINANCIAL EXPRESS

THE BUSINESS DAILY.

financialexp.epap.in

L&T Finance Limited
 Registered Office: 15th Floor, PS Srijan Tech Park
 Plot No. 52, Block DN, Sector V, Salt Lake City
 Kolkata 700 091, District 24-Parganas North.
 CIN No.: U65910WB1993FLC060810
 Branch office: Badlapur

PUBLIC AUCTION FOR SALE OF MORTGAGED PROPERTY

The Authorised Officer of L&T Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 [54 OF 2002] and in exercise of powers conferred under the said Act is auctioning the following property on "AS IS WHERE IS BASIS" and "AS IS WHAT IS CONDITION" by way of "PUBLIC AUCTION" for recovery of its dues and further interest, charges and costs etc.

Name of Borrower and Co-Borrower	Secured Property Address	Loan Account Number(s)	Physical Possession Taken	Earnest Money Deposit 10% or more of RP (In ₹)	Total Outstanding dues as on 05.06.2023	Reserve Price (In ₹)	Date of Inspection	Date and Time of Auction
1. Jayraj Singh Rana	Property Address - Flat No 204, 2nd Floor, River Park, E-Wing Kulgoan	MUMHL140 00986,	22th November 2022	Rs. 1,78,336.80/-	Rs. 58,91,391.42/-	Rs. 17,83,368/-	19-06-2023	24-06-2023
2. Palak Jayraj Rana	Badlapur Thane Maharashtra, 421503	MUMHL140 01107						

Terms And Conditions Of Public Auction

- The E-auction Sale is being conducted online by the Authorised Officer through the website <https://sarfaesi.e-auctiontiger.net> under the provisions of SARFAESI Act with the aid and through public e-Auction mode.
- The public E-auction will be conducted on the date and time mentioned herein above, when the secured asset/s mentioned above will be sold on "AS IS WHERE IS" BASIS & "AS IS WHAT IT IS" CONDITION.
- For participating in the public E-auction, intending purchasers/bidders will have to submit the details of payment of refundable Earnest Money Deposit of 10 % of the reserve price of the secured assets along with copies of the PANCARD, Board Resolutions in case of company and Address Proof on or before 22/06/2023.
- The EMD of all other bidders who did not succeed in the public E-auction will be refunded by LTF within 7 days of the closure of the public E-auction. The EMD will not carry any interest.
- The successful purchaser/bidder shall deposit the 25 % (inclusive of EMD) of his/its offer by way of D.D./P. O favoring "L&T Finance Limited" payable at Mumbai on or before 18:00 hours on 24/06/2023 i.e., day of e-auction or on the next working day i.e., 26/06/2023, which deposit will have to be confirmed by L&T Finance Limited, failing which the sale will be deemed have been failed and the EMD of the said successful bidder shall be forfeited. The balance amount i.e., 75% of purchase price payable shall be paid by the purchaser to L&T Finance Limited on or before the fifteenth day of confirmation of sale of immovable property or such extended period as per provisions of law.
- For inspection of property or more information, the prospective bidders may contact the authorised officer i.e., "Name - Prashant Patil, L&T Finance Ltd., - Office: 6th Floor, Brindavan Building, Plot No 177, Kalina, CST Road, Near Mercedes Showroom, SantaCruz (East), Mumbai - 400 098 and Ankit Vij, contact No. 8108102061, L&T Finance Ltd., - Office: 6th Floor, Brindavan Building, Plot No 177, Kalina, CST Road, Near Mercedes Showroom, SantaCruz (East), Mumbai - 400 098" At any stage of the E-auction, the Authorised Officer may accept/reject/modify/cancel the bid/offer or post-poned the E-auction without assigning any reason thereof and without any prior notice.
- The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, stamp duty, registration fees, etc. that is required to be paid in order to get the property conveyed/delivered in his/her/its favour as per the applicable law.
- The Borrower/Guarantors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rule 8 (6) of the Security Interest (Enforcement) Rules, about the holding of above-mentioned public E-auction sale.
- The Borrower (s)/Co-Borrower(s)/Guarantor(s)/Mortgagor(s) are hereby called upon to pay the entire loan outstanding dues as mentioned above before the said E-auction date failing which the L & T Finance Ltd shall sale the property as per the provisions laid down in the SARFAESI Act, 2002.
- The Borrower (s)/Co-Borrower(s)/Guarantor(s)/Mortgagor(s)/public at large are hereby restrained from transferring by way of sale, lease or otherwise with the secured assets referred to in the notice without prior written consent of L&T Finance Limited.

Date: 08.06.2023
 Place: Badlapur
 Sd/-
 Authorized Officer
 For L&T FINANCE LIMITED

L&T Finance

Public Auction for Sale of Mortgaged Property

The Authorised Officer of L&T Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 [54 OF 2002] and in exercise of powers conferred under the said Act is auctioning the following property on "AS IS WHERE IS BASIS" and "AS IS WHAT IS CONDITION" by way of "PUBLIC AUCTION" for recovery of its dues and further interest, charges and costs etc.

Name of Borrower and Co-Borrower	Secured Property Address	Loan Account Number(s)	Physical Possession Taken	Earnest Money Deposit 10% or more of RP (In ₹)	Total Outstanding dues as on 05.06.2023	Reserve Price (In ₹)	Date of Inspection	Date and Time of Auction
1. Jayraj Singh Rana	Property Address - Flat No 204, 2nd Floor, River Park, E-Wing Kulgoan	MUMHL140 00986,	22th November 2022	Rs. 1,78,336.80/-	Rs. 58,91,391.42/-	Rs. 17,83,368/-	19-06-2023	24-06-2023
2. Palak Jayraj Rana	Badlapur Thane Maharashtra, 421503	MUMHL140 01107						

Terms And Conditions Of Public Auction

- The E-auction Sale is being conducted online by the Authorised Officer through the website <https://sarfaesi.e-auctiontiger.net> under the provisions of SARFAESI Act with the aid and through public e-Auction mode.
- The public E-auction will be conducted on the date and time mentioned herein above, when the secured asset/s mentioned above will be sold on "AS IS WHERE IS" BASIS & "AS IS WHAT IT IS" CONDITION.
- For participating in the public E-auction, intending purchasers/bidders will have to submit the details of payment of refundable Earnest Money Deposit of 10 % of the reserve price of the secured assets along with copies of the PANCARD, Board Resolutions in case of company and Address Proof on or before 22/06/2023.
- The EMD of all other bidders who did not succeed in the public E-auction will be refunded by LTF within 7 days of the closure of the public E-auction. The EMD will not carry any interest.
- The successful purchaser/bidder shall deposit the 25 % (inclusive of EMD) of his/its offer by way of D.D./P. O favoring "L&T Finance Limited" payable at Mumbai on or before 18:00 hours on 24/06/2023 i.e., day of e-auction or on the next working day i.e., 26/06/2023, which deposit will have to be confirmed by L&T Finance Limited, failing which the sale will be deemed have been failed and the EMD of the said successful bidder shall be forfeited. The balance amount i.e., 75% of purchase price payable shall be paid by the purchaser to L&T Finance Limited on or before the fifteenth day of confirmation of sale of immovable property or such extended period as per provisions of law.
- For inspection of property or more information, the prospective bidders may contact the authorised officer i.e., "Name - Prashant Patil, L&T Finance Ltd., - Office: 6th Floor, Brindavan Building, Plot No 177, Kalina, CST Road, Near Mercedes Showroom, SantaCruz (East), Mumbai - 400 098 and Ankit Vij, contact No. 8108102061, L&T Finance Ltd., - Office: 6th Floor, Brindavan Building, Plot No 177, Kalina, CST Road, Near Mercedes Showroom, SantaCruz (East), Mumbai - 400 098" At any stage of the E-auction, the Authorised Officer may accept/reject/modify/cancel the bid/offer or post-poned the E-auction without assigning any reason thereof and without any prior notice.
- The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, stamp duty, registration fees, etc. that is required to be paid in order to get the property conveyed/delivered in his/her/its favour as per the applicable law.
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- The Borrower (s)/Co-Borrower(s)/Guarantor(s)/Mortgagor(s) are hereby called upon to pay the entire loan outstanding dues as mentioned above before the said E-auction date failing which the L & T Finance Ltd shall sale the property as per the provisions laid down in the SARFAESI Act, 2002.
- The Borrower (s)/Co-Borrower(s)/Guarantor(s)/Mortgagor(s)/public at large are hereby restrained from transferring by way of sale, lease or otherwise with the secured assets referred to in the notice without prior written consent of L&T Finance Limited.

Date: 08.06.2023
 Place: Badlapur
 Sd/-
 Authorized Officer
 For L&T FINANCE LIMITED

